2025:AHC:229915

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 17924 of 2025

Surendra Kumar Bhati

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manoj Kumar Singh, Nitish Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 34

HON'BLE VIKAS BUDHWAR, J.

1. Supplementary Affidavit filed today is taken on record.

2. Heard Sri Amit Kumar Chaudhary (AoR No.A/A0553/12) holding brief of Sri Manoj Kumar Singh, learned counsel for the writ petitioner and Sri Vishal Singh, learned Standing Counsel for the State.

3. Sri Vishal Singh, learned Standing Counsel has made a statement at Bar that he does not propose to file any affidavit and the writ petition be decided on the basis of the documents available on record.

4. With the consent of the parties, the writ petition is being decided at the fresh stage.

5. The writ petitioner claims to be appointed on the post of Village Development Officer and on 22.09.2023 promoted on the post of Assistant Development Officer and is presently posted at Firozabad. Learned counsel for the writ petitioner submits that the writ petitioner is to retire within a period of two years and thus he staked his claim by requesting that he may be transferred to the Home district Gautam Budh Nagar or nearby district. In this regard, the writ petitioner preferred Writ Petition no.3253 of 2025 which came to be disposed of 10.08.2025 requiring the respondents to consider the claim. However, now the claim stands rejected by the Director, Panchayat Raj on 24.09.2025 on the ground that the request for transfer to Bulandshahr cannot be considered, as already posts are filled as against three posts there are 11 applications. Learned counsel for the writ petitioner submits that he may be transferred to any nearby district, in that regard where the vacancy is

lying vacant, particularly when his father is ill. He also seeks to rely upon the averments in the supplementary affidavit so as to contend that the persons who had been working for a longer period have not beentransferred.

6. Sri Vishal Singh submits that the claim of the writ petitioner shall be considered by the Director, Panchayat Raj, U.P. at Lucknow, Respondent no.2.

7. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition, supplementary affidavit and the certified copy of the order before Respondent no.2 by 16.01.2026, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of six weeks, from the date of production of certified copy of the order.

December 19, 2025
N.S.Rathour

(Vikas Budhwar,J.)

Digitally signed by :-
NIPENDRA SINGH RATHOUR
High Court of Judicature at Allahabad